

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 3
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi Applicant/petitioner
Vs.
Praveer Construction Pvt Ltd. Respondent

SECTION:

Under Section 7 of IBC, 2016 in Liq.

Order delivered on 21.01.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr. Rakesh Kumar, Mr. Sameer Rastogi, Mr.
Aashish Khattar, Advs. Mr. Alok Kaushik, Liq.

ORDER

C.A. No. 1315(PB)/2019 & 603(PB)/2019

Learned counsel appearing on behalf of the Liquidator having stated that C.A. No. 1315(PB)/2019 filed under Section 19(2) of the IBC, 2016 and another application filed under Section 66 of the IBC, 2016 not being posted for hearing, list these two applications on 05.02.2020 by issuing notices to the other side.

Process dasti.

It will also be permissible to the learned counsel for the Liquidator to serve the respondents by electronic mode i.e. email etc. which shall be in addition to dasti process.

CA-487(PB)/2020:-

Progress report filed by the Liquidator along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.

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(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)